Increase in metro fares

- 1953. SHRI MD. NADIMUL HAQUE: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:
- (a) whether Government is aware that increasing fare twice in a single year is in violation of Section 37 of the Metro Railway (Operations and Maintenance) Act, 2002;
- (b) if so, the reasons why Government overlooked it and hiked the Delhi metro fares; and
- (c) whether it is a fact that by hiking the fares Government has gone against the fare-fixation committee recommendations?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) to (c) The fixation of fares for metro rail network being implemented under the Metro Rail Acts is governed by the Sections 33 to 37 of the Metro Railways (Operation and Maintenance) Act, 2002. The Act stipulates that the metro railway administration may fix the fare on the initial opening without the recommendations of the Fare Fixation Committee (FFC). Subsequent fares are fixed by the FFC constituted by the Government of India on the request of the metro railway administration. The FFC comprises of a Judge of the High Court as chairperson and two other members, one each nominated by the Central and State Governments. The recommendations made by the FFC are binding on the metro railway administration. Delhi metro fare has been revised by the Delhi Metro Rail Corporation Ltd. on the basis of recommendations made by the FFC.

Shelter homes for the poor

1954. SHRI K.C. RAMAMURTHY: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether it is a fact that the Supreme Court appointed Committee concluded that 90 per cent of urban homeless does not have shelters;
- (b) if so, what are the reasons behind this in spite of Government starting National Urban Livelihood Mission (NULM) in 2013 to set up shelter homes for poor;
- (c) the details of cities covered under NULM and the performance of construction of shelter homes in the above cities, State-wise; and
- (d) how the Ministry is planning to go ahead, in view of Committee's above findings?